



\$~10

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14826/2022 & CM APPL. 45573/2022

RAJEEV SURI

.....Petitioner

Through: Mr. Shikhil Suri, Senior Advocate with Ms. Madhu Suri, Ms. Vidhi Kapoor and Ms. Wamika Chadha Advocates

versus

MUNICIPAL CORPORATION OF DELHI (MCD) & ORSRespondent

Through: Ms. Beenashaw N Soni, Standing Counsel for MCD. Mr. Santosh Kr Tirpathy, Standing Counsel (GNCTD) with Mr. Kartik Sharma, Advocate. Ms. Shahana Farah and Ms. Sanna Harta, Advocates for DDA.

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

<u>ORDER</u>

01.08.2024

%

1. Learned counsel for MCD states that she has filed a detailed reply. However, the same is not on record. Let the same be brought on record forthwith.

2. Learned counsel for DDA is given last opportunity to file a detailed reply within four weeks.

3. Rejoinder affidavits, if any, be filed before the next date of hearing.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 15/05/2025 at 13:01:45





4. List on 4th November 2024.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

AUGUST 1, 2024 Aj

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 15/05/2025 at 13:01:45